

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

RA 94/93 in

Date of order: 04.06.93.

OA 2272/90

04.06.93

Sh. Raghuraj Singh

applicant

versus

U.O.I. & Ors.

respondents

Coram:-

The Hon`ble Mr. C.J. Roy, Member(J)

The Hon`ble Mr. B.N. Dhoundiyal, Member(A)

Sh. P.S. Mahendru, counsel for the review applicants/
respondents in the OA.

Sh. A.K. Bhardwaj, counsel for the respondent in the
review application/applicant in the OA.

ORDER

Sh. A.K. Bhardwaj, advocate filed his memo
of appearance on behalf of the respondent in the review
application.

Heard the learned counsel for both the parties
on R.A.

This review application is filed
against the judgement in O.A. No. 2272/90
decided on 18.09.92. While allowing the petition,

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the Tribunal has given a direction in para no.5 that the respondents are directed to reinstate the ^{accusing & picked him by} applicant as substitute Khalasi whereas he was last working as C&W Safaiwala. This is contested by the learned counsel for the respondents in R.A.

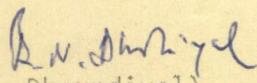
After hearing the parties, we hereby clarify that the reinstatement of the applicant shall be only in the post in which he was working at the time of his removal.

We therefore order that the last sentence in para 5 of the aforementioned judgement may be substituted by the following:-

"The respondents are directed to reinstate the applicant to the post he was occupying at the time of his removal preferably within three months from the date of communication of this order."

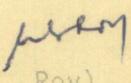
The Registry is directed to carry out the necessary amendment and to issue amended copies of the judgement to all concerned.

The R.A. is disposed of accordingly.


(B.N. Dhoundiyal)

Member(A)

04.08.93


(C.J. Roy)

Member(J)

04.08.93